

**THE HIGH COURT OF MADHYA PRADESH**

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**M.Cr.C. No. 35564/2020  
(Chottu Vs State of M.P.)**

**Gwalior, Dated :25/09/2020**

Shri Avinash Kulshrestha, learned counsel for the applicant.

Shri Manish Nayak, Panel Lawyer for the respondent-State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

After arguing for some time, when this Court is not inclined to grant benefit of bail to the applicant, learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to private complaint No. 09/2020 registered at police station City Kotwali, District Morena for the offence punishable under sections 41 (1), 102 of Cr.P.C and section 379 of IPC with liberty to repeat the prayer for bail after filing of the charge sheet.

Accordingly, the instant bail application stands dismissed as withdrawn with the aforesaid liberty.

**(S.A.Dharmadhikari)**

**JUDGE**

Durgekar\*